

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA


C.P No.405/KB/2017
IA.No. 415/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd September 2017, 10.30 A.M

Name of the Company	Kishore kejriwal & Anr -Vs- Gold Silver Arts Pvt Ltd & Ors.		
Under Section	241-242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Sankarshan Sarkar Adv. for R2
2. Ashis Mukherjee, Adv. for the petitioners.
3. Surabhi Banerjee, Adv. for the petitioners.


22/9.

1. JISHNU CHOWDHURY

2. SHAUNAK MITRA


3. RISHAV BANERJEE

4. S.G. MUSKARA

5. Rahul Singh

Adv. for

R-1, 3 & 4


22-9-2017

ORDER

Ld. Counsel for the petitioners as well as the respondent nos. 1, 3 and
4 is present.

Ld. Counsel for the petitioner has filed an I.A.No. 415/2017 pressing for an order for appointment of a Special Officer for taking inventory in the disputed premises which is allegedly let out by the landlord to the company.

Ld. Counsel for the respondents raised objection for appointment of Special Officer; as the status of the tenancy, as on the date of issuance of the *status quo* order by this tribunal, is in dispute. It requires larger evidences for a prima facie conclusion and therefore, it is not desirable to pass an order as prayed for in I.A.

Respondents are directed to file reply in I.A. within 7 days by giving copies to other side and the petitioner can file rejoinder, if any, within 7 days thereafter with copies to other side.

List it on 02/11/2017 along with main C.P.

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(Jinan K.R.)
Member (Judicial)